

**SUPREME COURT OF INDIA LIST OF REVISED SUBJECT CATEGORIES**[As on 19<sup>th</sup> November, 2015]**01 LABOUR MATTERS**

0101	Dismissal
0102	Retrenchment
0103	Contract Labour
0104	Matters relating to wages, bonus, ad-hoc, casual daily wages & their regularisation.
0105	Matters relating to Workmen Compensation Act
0106	ESI
0107	Factory Act
0108	Conditions of Service & Industrial Employment (Standing Order Act, 1946)
0109	Matters under various States Act
0110	Others
0111	Matters relating to Provident Fund
0112	Payment of Gratuity Act, 1962
0113	Trade Unions Act, 1926
0114	Other matters under Industrial Disputes Act, 1947

**02 RENT ACT MATTERS**

0201	Eviction matters of personal necessity
0202	Eviction matters for re-building, and material alteration
0203	Eviction matters of sub-letting
0204	Eviction matters of disclaimer of title
0205	Arrears of rent
0206	Other
0207	Eviction on the ground of misuse
0208	Enhancement of rent
0209	Eviction on the ground of non-payment of rent

**03 DIRECT TAXES MATTER**

0301	Income Tax Reference under Section 257
0302	Appeals under Section 261 of Income Tax Act upon a certificate granted by the High Court
0303	Other matters under Income Tax act, 1961
0304	Cases relating to Excess Profit Tax Act 1940
0305	Business profit tax Act, 1947
0306	Agricultural Income Tax
0307	Reference under Section 27(3)(a) of the Wealth Tax Act, 1957
0308	Appeals under Section 29(1) of the Wealth Tax Act, 1957 upon a certificate granted by the High Court
0309	Gift Tax Act 1958
0310	Property Tax
0311	Valuation
0312	Capital Gains
0313	SLPs relating to Wealth Tax
0314	Income from salaries
0315	Income from House Property
0316	Income from Business/Profession
0317	Income from other sources
0318	Deductions/exemptions
0319	Penalties/Prosecution/Settlement Commission
0320	Re-assessment/Revisional Power/Rectification
0321	CBDT Circular
0322	Registration
0323	Others
0324	Matters relating to recovery of Direct Tax due

**04 INDIRECT TAXES MATTERS**

0401	Interpretation of the Customs Act, Rules & Regulations
0402	Interpretation of exemption notification under Customs Act
0403	Interpretation of other notification under Customs Act

0404	Valuation of Goods under the Customs Act
0405	Sales Tax Act (Central & various States)
0406	Cess Acts (Rubber, Coffee, Tea, Sugar, etc.)
0407	Entry Taxes
0408	Motor Vehicles Taxation
0409	Purchase Tax
0410	Licence Fee
0411	Classification under the Indian Tariff Act, 1934 & Customs Tariff Act, 1975
0412	Reference under Section 82C of the Gold Control Act
0413	Hotel Receipts Tax Act
0414	Entertainment Tax
0415	Terminal Tax
0416	Octroi
0417	Valuation
0418	Toll Tax
0419	Interpretation of the Central Excise Act & the rules
0420	Interpretation of exemption notifications under Central Excise Act
0421	Interpretation of other notifications under Central Excise Act
0422	Valuation of goods under the Central Excise Act
0423	Tariff classification under the Central Excise Act, 1944 and Central Excise Tariff Act, 1985
0424	Import/Export Control Act, 1947
0425	Import Control Order
0426	Open General License
0427	Import/Export Policy
0428	Others
0429	Professional Tax
0430	Water & Sewage Tax
0431	Service Tax
0432	Appeals u/s 130 E of Customs Act, 1962
0433	Appeals u/s 35 L of Central Excise and Salt Act, 1944.
0434	Anti Dumping Duty

0435	Value Added Tax
0436	Matters relating to recovery of Indirect Tax due

### **05 LAND ACQUISITION & REQUISITION MATTERS**

0501	Matters challenging the acquisition proceedings
0502	Matters challenging compensations
0503	Requisition & De-requisition of property
0504	Others
0505	Acquisition for Defence purpose

### **06 SERVICE MATTERS**

0601	Retiral benefits
0602	Regularisation of ad-hoc employees etc.
0603	Removal/Dismissal/Termination from service or other major penalties
0604	Suspension
0605	Compulsory retirement
0606	Disciplinary proceedings
0607	Condition of service
0608	Promotion
0609	Seniority
0610	Pay scales
0611	Reservation in service for SC/ST/OBC
0612	Equal pay for equal work
0613	Others
0614	Medical facilities
0615	Recruitment/Transfer/Compassionate Appointment
0616	Minor penalties
0617	Back wages
0618	Voluntary Retirement
0619	Allotment of Accommodation
0620	Probation & Confirmation
0621	Temporary Appointment

0622	Use of forged/false document(s) for securing employment
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### **07 ACADEMIC MATTERS**

0701	Matters relating to examination
0702	Introduction/Abolition of languages
0703	Matters relating to syllabi
0704	Matters relating to with-holding/cancellation of results, evaluation of marks, expulsion of students
0705	Others
0706	Tuition Fee
0707	Matters relating to management of Educational Institutions.

### **08 LETTER PETITION & PIL MATTERS**

0801	Child labour matters including neglected children
0802	Air pollution matters, i.e., Industrial, Vehicular, Power stations etc.
0803	Water Pollution : Industrial, domestic, sewage, rivers and sea
0804	Noise Pollution : Industry, vehicular
0805	Ecological Imbalance: Protection and conservation of forests throughout the country, protection of wild life, ban on felling of trees and falling of underground water level.
0806	Bonded labour matters
0807	Matters relating to custody harassment, Jails, complaint of harassment, custodial death, speedy trial, premature release, inaction by police etc.
0808	Matters relating to harassment of SC/ST/OBC and women
0809	Matters relating to unauthorised constructions including encroachments, sealing, demolitions, urban planning
0810	Matters relating to Election Commissions
0811	Scam matters
0812	Others
0813	Essential Amenities or Services
0814	Housing
0815	Natural & Man-made Disasters including Riots
0816	SLPs filed against judgments / orders passed by the High Courts in Writ Petitions filed as PIL

0817	Writ Petition (Criminal) & Writ Petition filed as PIL pertaining to Criminal investigation/prosecution.
0818	Letter Petition & PIL Matters - Social Justice Matters.

### **09 ELECTION MATTERS**

0901	Matters challenging election of President & Vice-President of India
0902	Elections relating to Gram Panchayats and Zila Parishad
0903	Matters under Representation of Peoples' Act Involving corrupt practices
0904	Matters relating to re-counting of votes
0905	Matters under the Co-operative Societies Act
0906	University election matters
0907	Delimitation of Constituency
0908	Others
0909	Matters challenging Elections of MPs and MLAs
0910	Elections relating to Municipal Councils
0911	Appeals u/s 116 A of Representation of People Act, 1951.
0912	Disqualification & expulsion of MPs/MLAs

### **10 COMPANY LAW, MRTP, TRAI, SEBI, IDRAI & RBI**

1001	Matters relating to winding up
1002	Matters relating to Sick Industries
1003	Matters arising out of orders of Company Law Board under Section 397 & 398 of Companies Act, 1956
1004	Reference under Section 7(2) of the MRTP Act, 1969
1005	Appeals under Section 55 of the MRTP Act, 1969
1006	Others
1007	Matters relating to disinvestment
1008	Appeals u/s 15 Z of Securities and Exchange Board of India Act, 1992.
1009	Matters filed against the orders of MRTP Commission /Competition Commission.
1010	Matters pertaining to TRAI / SEBI / IDRAI and RBI including Appeals U/S 18 of TRAI Act, Indian Electricity Act, 1910 and 2003, Electricity Supply Act, 1948 and Electricity Reforms Commission Act, 1998

**11 ARBITRATION MATTERS**

1100	SLPs challenging Arbitration Matters
1101	Arbitration Petitions filed under Section 11 of Arbitration & Conciliation Act, 1996)

**12 COMPENSATION MATTERS**

1201	Motor accident claim matters involving permanent disability/death of persons
1202	Motor accident claim matters relating to the other injuries
1203	Insurer/owners liability matters
1204	Matters relating to railway accident including other railway compensation matters
1205	Matters relating to accidents other than those covered by M.V. Act
1206	Matters relating to telephone, electricity etc.
1207	Others

**13 HABEAS CORPUS MATTERS****14 CRIMINAL MATTERS**

1401	Matters relating to capital punishment
1402	Matters relating to maintenance under Section 125 of Cr. P.C.
1403	Matters relating to harassment, cruelty to woman for dowry, dowry death, eve-teasing, domestic violence etc.
1404	Matters relating to sexual harassment, kidnapping & abduction
1405	Matters relating to Prevention of Corruption Act
1406	Matters relating to Bank scams, cheating, forgery etc.
1407	Matters relating to Essential Commodities Act
1408	Criminal matters relating to State Excise Law
1409	Criminal matters relating to bail/interim bail/anticipatory bail.
1410	Criminal matters in which sentence awarded is up to five years
1411	Criminal T.P. Under Article 139(A)(1) of the Constitution of India
1412	Criminal T.P. Under Section 406 of the Cr.P.C.
1413	Criminal matters arising out of Securities Act, 1992.

1414	Criminal matters relating to Drugs and Cosmetics, NDPS Act
1415	Criminal matters relating to Food Adulteration
1416	Criminal matters relating to preventive detention, TADA/POTA & national security-COFEPOSA-SAFEMA
1417	Matters relating to SC & ST (Prevention of atrocities) Act, 1989; Untouchability (offences) Amendment & Misc. Provision Act, 1976.
1418	Others
1419	Scam matters other than relating to Banks
1420	Appeal under Section 2 of the Supreme Court enlargement of jurisdiction Act
1421	Police atrocities matters
1422	Matters relating to Foreign Exchange Regulation Act
1423	Matters challenging sentence till rising of the court and/or fine only
1424	Appeals u/s 10 of the Special Courts (Trial of Offences relating to transactions in Securities) Act, 1992.
1425	Appeals u/s 19 of the Terrorist and Disruptive Activities Act, 1987
1426	Matters filed by State against Acquittal
1427	Matters filed by complainant against Acquittal
1428	Matters under State Police Acts
1429	Matters for/against quashing of criminal proceedings
1430	Matters challenging prosecution under Income Tax Act
1431	Matters challenging prosecution under Negotiable Instruments Act
1432	Criminal matters relating to Central Excise & Salt Act, 1944
1433	Criminal matters relating to Customs Act, 1962
1434	Matters relating to Foreign Exchange Management Act (FEMA)
1435	Criminal appeals filed against the orders of various Tribunals
1436	Criminal matters relating to suspension of sentence
1437	Criminal matters relating to cancellation to bail
1438	Criminal matters in which sentence awarded is more than above 5 years
1439	Criminal matters in which sentence awarded is life imprisonment

## **15 APPEAL AGAINST ORDERS OF STATUTORY BODIES**

1501	Bar Council of India
1502	Others



1503	Tribunals
1504	Appeals and other matters U/Ss 30 and 31 of the Armed Forces Tribunal Act, 2007
1505	Matters filed against the orders of other Regulatory Authorities / Bodies

### **16 FAMILY LAW MATTERS**

1601	Mutual consent divorce matters
1602	Other divorce matters
1603	Restitution of conjugal rights
1604	Child custody matters
1605	Adoption & Maintenance matters
1606	Minority & guardianship matters
1607	Matters under Hindu Marriage Act
1608	Matters under Muslim Marriage Act
1609	Matters under Christian Marriage Act
1610	Alimony
1611	Others

### **17 CONTEMPT OF COURT MATTERS**

1701	Suo Moto civil contempt matters
1702	Suo Moto criminal contempt matters
1703	Other civil contempt matters
1704	Other criminal contempt matters.
1705	Appeals u/s 19(1)(b) of Contempt of Court Act, 1971.

### **18 ORDINARY CIVIL MATTERS**

1801	T.P. Under Article 139A(1) of the Constitution of India
1802	T.P. Under Section 25 of the C.P.C.
1803	Civil matters arising out of Securities Act, 1992
1804	Original Civil Suit under Article 131 of the Constitution of India
1805	Matters relating to specific performance of contract
1806	Matters relating to allotment, cancellation, fixation of prices of plots/flats

1807	Others
1808	Market fee under the APMC Act
1809	Matters relating to Lotteries
1810	Dealership and distributership of petroleum products
1811	Benami transactions
1812	Royalty on coal etc.
1813	Stage carriage permits
1814	Freedom Fighters' Pension
1815	Matters relating to Electricity Dispute(connection/disconnection etc)
1816	Appeals u/s 10 of Special Courts (Trial of offences relating to Transactions in Securities) Act, 1992
1817	Matters for eviction/dispossession other than Rent Control Act matters
1818	Appeals u/s 53 T of The Competition Act, 2002
1819	Matters relating to demolition

**19 THREE JUDGES BENCH MATTER****20 FIVE JUDGES BENCH MATTER****21 ELEVEN JUDGES BENCH MATTER****22 SEVEN JUDGES BENCH MATTER****23 NINE JUDGES BENCH MATTER****24 APPOINTMENTS ETC., OF CONSTITUTIONAL FUNCTIONARIES**

2401	Appointment of High Court Judges
2402	(Deleted)
2403	Appointment of Advocate General & Attorney General
2404	Appointment of Members of Election Commissions
2405	Appointment of Members and Chairman of State Public Service Commission and UPSC
2406	Appointment of Governors & Lt. Governors
2407	Others

**25 STATUTORY APPOINTMENTS AND APPOINTMENT OF OTHER LAW OFFICERS**

2501	Appointment of Members, Vice-Chairman and Chairman of CAT, SAT, Other Tribunals, Statutory Corporations/ Bodies
2502	Appointment in Zila Parishad
2503	Appointment of Vice-Chancellors of University
2504	Appointment of other Law Officers

**26 PERSONAL LAW MATTERS**

2601	Matters relating to inheritance & succession
2602	Matters relating to Gift
2603	Matters relating to partition
2604	Matters relating to testamentary succession
2605	Others

**27 RELIGIOUS & CHARITABLE ENDOWMENTS**

2701	Matters relating to management, administrative disputes of Temples etc. (Priest, Pujari, Mahant)
2702	WAKF Board matters
2703	Others

**28 MERCANTILE LAWS, COMMERCIAL TRANSACTIONS INCLUDING BANKING**

2801	Partnership
2802	Sale of Goods Act
2803	Contract Act
2804	Trade Marks/Copy Rights/Patents/Design Act
2805	Negotiable Instruments Act
2806	Banks mortgage disputes
2807	Hypothecation, Pledge
2808	Others
2809	Matters relating to recovery of debts/bank loans due under the banks and financial institutions
2810	Bank Guarantee matters

2811	Matters relating to Securitisation and Reconstruction of Financial Assets and Reinforcement of Security Interest Act, 2002.
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### **29 SIMPLE MONEY & MORTGAGE MATTERS ETC.**

2901	Money Lending Act
2902	Mortgage private
2903	Others

### **30 MATTERS RELATING TO JUDICIARY**

3001	Matters pertaining to Judicial Officers
3002	Matters pertaining to Employees of Supreme Court and High Courts
3003	Matters pertaining to Employees of District Court & Tribunals
3004	Matters pertaining to service conditions, etc., of individual Judicial Officer and other matters not specified above

### **31 ADMISSION TO EDUCATIONAL INSTITUTIONS OTHER THAN MEDICAL & ENGINEERING**

### **32 ESTABLISHMENT AND RECOGNITION OF EDUCATIONAL INSTITUTIONS**

### **33 EVICTION UNDER THE PUBLIC PREMISES (EVICTION) ACT**

3301	Delhi Development Authority (DDA)
3302	Municipal Corporation of Delhi (MCD)
3303	Govt. of NCT of Delhi
3304	Union of India
3305	New Delhi Municipal Corporation (NDMC)
3306	Other States/Union Territories
3307	Others

### **34 MINES, MINERALS AND MINING LEASES**

### **35 LAND LAWS AND AGRICULTURAL TENANCIES**

3501	Matters relating to sale/transfer of land by SC/ST.
3502	Matters relating to agricultural land ceiling

3503	Matters relating to urban land ceiling
3504	Pre-emption matters
3505	Others

**36 ADMIRALTY AND MARITIME LAWS****37 MATTERS RELATING TO COMMISSIONS OF ENQUIRY****38 MATTERS RELATING TO CONSUMER PROTECTION**

3801	Appeals u/s 23 of Consumer Protection Act, 1986.
3802	SLPs relating to Consumer Protection.
3803	Others

**39 MATTERS PERTAINING TO ARMED FORCES & PARAMILITARY FORCES****40 ADMISSION/TRANSFER TO ENGINEERING AND MEDICAL COLLEGES**

4001	Medical admission matters
4002	Engineering admission matters
4003	Others

**41 ALLOCATION OF 15% ALL INDIA QUOTA IN ADMISSION/TRANSFER TO MEDICAL COLLEGES****42 MATTERS RELATING TO LEASES, GOVT. CONTRACTS & CONTRACTS BY LOCAL BODIES**

4201	Tenders invited or contracts awarded/leases granted or determined by Central Government
4202	Tenders invited or contracts awarded/leases granted or determined by public sector undertakings
4203	Tenders invited or contracts awarded/leases granted or determined by State Governments/Union Territories
4204	Tenders invited or contracts awarded/leases granted or determined by local bodies
4205	Others

**43 STATE EXCISE-TRADING IN LIQUOR-PRIVILEGES, LICENCES-DISTILLERIES  
BREWERIES**

**44 REFERENCE UNDER ARTICLE 143 OF THE CONSTITUTION OF INDIA**

**45 REFERENCE UNDER ARTICLE 317(1) OF THE CONSTITUTION OF INDIA**

**46 REFERNCE UNDER SECTION 11 OF THE COMPETITION ACT, 2002.**

**47 REFERENCE UNDER SECTION 14 OF THE RIGHT TO INFORMATION ACT,  
2005.**

**4701 REFERENCE UNDER SECTION 17 OF THE RIGHT TO INFORMATION ACT,  
2005.**

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**SUPREME COURT OF INDIA**


No.3/1B/2010  
Dated 10<sup>th</sup> June, 2010

**CIRCULAR**

In continuation of Circular No. 2/IB/2010 dated 19<sup>th</sup> May, 2010, it is hereby informed that specific Subject Category Codes, as detailed below, have been added with immediate effect:

<b>Subject Category / Sub-Category Code</b>	<b>Description of the Subject Category</b>	<b>Subject Category added</b>
0324	MATTERS RELATING TO RECOVERY OF DIRECT TAX DUE	NEWLY ADDED
0436	MATTERS RELATING TO RECOVERY OF INDIRECT TAX DUE	NEWLY ADDED

The above additions in the list of Subject Category Codes are being brought to the notice of all concerned for information / compliance.

  
( T. Sivadasan )  
Registrar (Judl.-I)

Copy to :

- 1.The Secretary, Supreme Court Bar Association with five spare copies of the Circular with a request that the Circular may be displayed on the Notice Board of the Bar Association for the information of the Members of the Bar.
- 2.The Secretary, Advocate-on-Record Association with five spare copies of the Circular with a request that the Circular may be displayed on the Notice Board of the Association for the information of the Members of the Association.
- 3.All the Notice Boards outside the Court.
- 4.All concerned vide circulation list.
- 5.N.I.C., Supreme Court of India with a request to initiate action for programming according to the revised subject categories.
- 6.Addl. Registrar (CC)/DR(CC)/B.O.s (DEU-I, II & III).
- 7.Addl.Registrar (L)/AR(L)/Addl. Registrars (IB& Tagging)/ARs(I-B)

**SUPREME COURT OF INDIA**

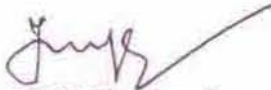
No.4/IB/2010  
Dated : 30th June, 2010


**CIRCULAR**

In continuation of Circular No. 3/IB/2010 dated 10th June , 2010, it is hereby informed that specific Subject Category Codes, as detailed below, have been modified / deleted with immediate effect:

Subject Category / Sub-Category Code	Description of the Subject Category	Subject Category modified / deleted
2402	Appointment of Members, Chairman and Vice-Chairman of CAT, SAT	Deleted
2403	Appointment of Advocate General and Attorney General	Modified
25	Statutory Appointments and Appointment of other Law Officers	Modified
2501	Appointment of Members, Vice-Chairman and Chairman of CAT, SAT, other Tribunals, Statutory Corporations / Bodies	Modified
2504	Appointment of other Law Officers	Modified

The above modifications / deletion in the list of Subject Category Codes are being brought to the notice of all concerned for information / compliance.

  
(M.K.Hanjura)  
Registrar (Judl.II)

  
( T. Sivadasan )  
Registrar (Judl.-I)

Copy to :

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- 2.The Secretary, Advocate-on-Record Association with five spare copies of the Circular with a request that the Circular may be displayed on the Notice Board of the Association for the information of the Members of the Association.
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- 6.Addl. Registrar (CC)/DR(CC)/B.O.s (DEU-I, II & III).
- 7.Addl.Registrar (L)/AR(L)/Addl. Registrars (IB& Tagging)/ARs(I-B)



**SUPREME COURT OF INDIA**

No.136/IB/2014

Dated : 22<sup>nd</sup> December, 2014

**CIRCULAR**

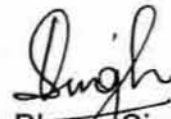
In continuation of Circular No. 5/IB/2010 dated 30<sup>th</sup> June, 2010 it is hereby informed that specific Subject Category Code, as detailed below, has been added with immediate effect:

<b>Subject Category/ Sub-Category Code</b>	<b>Description of the Subject Category</b>	<b>Subject Category Added</b>
0818	Letter Petition & PIL Matters-Social Justice Matters.	Added

The above addition in the list of Subject Category Codes is being brought to the notice of all concerned for information / compliance.

  
(Surajit Dey)  
Registrar (J-III)  
22-12-2014

  
(Rachna Gupta)  
Registrar (J-II)  
22-12-2014

  
(Chirag Bhanu Singh)  
Registrar (J-I)  
22-12-2014

Circulated to :

1. The Secretary, Supreme Court Bar Association with five spare copies of the Circular with a request that the Circular may be displayed on the Notice Board of the Bar Association for the information of the Members of the Bar.
2. The Secretary, Advocate-on-Record Association with five spare copies of the Circular with a request that the Circular may be displayed on the Notice Board of the Association for the information of the Members of the Association.
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5. N.I.C., Supreme Court of India with a request to initiate action for programming according to the revised subject categories.
6. Addl. Registrar (CC)/DR (CC)/B.O.s (DEU-I, II & III)
7. Addl. Registrar (L)/AR (L)/Addl. Registrars (I-B & Tagging)/DRs (I-B)

**SUPREME COURT OF INDIA**

No.1/IB/2015


Dated : 19<sup>th</sup> March, 2015

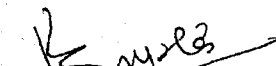
**CIRCULAR**


In continuation of Circular No. 136/IB/2014 dated 22<sup>nd</sup> December, 2014 it is hereby informed that specific Sub-Category Codes, as detailed below, have been added/modified with immediate effect:

Subject Category/ Sub-Category Code	Description of the Sub-Category	Sub – Category Modified/ Added
1409	Criminal Matters relating to bail/interim bail/anticipatory bail.	Modified
1436	Criminal Matters relating to suspension of sentence.	Added
1437	Criminal Matters relating to cancellation of bail.	Added
1438	Criminal Matters in which sentence awarded is more than above 5 years.	Added
1439	Criminal Matters in which sentence awarded is life imprisonment.	Added
1817	Matters for eviction/dispossession other than Rent Control Act matters.	Added
1819	Matters relating to demolition.	Added

The above additions/modifications in the list of Sub-Category Codes are being brought to the notice of all concerned for information / compliance.

  
(Surajit Dey)  
Registrar (J-III)  
19-03-2015

  
(Rachna Gupta)  
Registrar (J-II)  
19-03-2015

  
(Chirag Bhanu Singh)  
Registrar (J-I)  
19-03-2015

**SUPREME COURT OF INDIA**

No.2/IB/2015

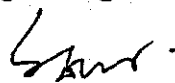
Dated: 19<sup>th</sup> November, 2015

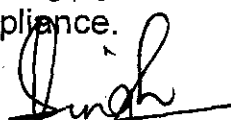
**C I R C U L A R**

In continuation of Circular No. 1/IB/2015 dated 19<sup>th</sup> March, 2015, it is hereby informed that specific Sub-Category Codes, as detailed below, have been added/modified with immediate effect:

<b>Subject Category/ Sub-Category Code</b>	<b>Description of the Sub-Category</b>	<b>Sub-Category Modified/Added</b>
1100	SLPs challenging Arbitration Matters	Modified
1101	Arbitration Petitions filed under Section 11 of Arbitration & Conciliation Act, 1996)	Added

The above additions/modifications in the list of Sub-Category Codes are being brought to the notice of all concerned for information / compliance.

  
(Surajit Dey)  
Registrar (J-II)  
19-11-2015

  
(Chirag Bhanu Singh)  
Registrar (J-I)  
19-11-2015

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